

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Assigning of additional charge of MACT Jammu to Additional Sessions Judge, Anti Corruption, Jammu.

Government Order No.17- JK(LD) of 2023.
Dated. 03 - 01 - 2023.

As recommended by the High Court of Jammu and Kashmir and Ladakh and in partial modification of Government Order No. 9898-JK(LD) of 2022 dated 05-11-2022, sanction is hereby accorded to the appointment on deputation of Additional Sessions Judge, Anti Corruption, Jammu as Presiding Officer, MACT Jammu, in addition to his own assignment during the leave period of Shri Mohammad Ashraf Khan, Presiding Officer, MACT Jammu or till the Officer resumes his duties.

By Order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

No: Law-Jud/8/2022-10.


Dated.03 -01-2023.

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
2. Secretary to Government, General Administration Department.
3. Registrar General, High Court of Jammu and Kashmir and Ladakh at Jammu. This is with reference to his letter No. 45199/RG/GS dated 31-12-2022.
4. Additional Sessions Judge, Anti Corruption, Jammu.
5. Shri Mohammad Ashraf Khan, Presiding Officer, MACT Jammu.
6. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
7. Incharge website, Department of Law, Justice and Parliamentary Affairs.
8. Government Order File.
9. Concerned File.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer


03-01-2023.